

(b) whether the Bank has now taken a decision and if so, with what result and

(c) if the decision has not been taken the grounds thereof, and when the decision is likely to be taken by the bank on the representation made in October, 1976?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (c): The representation received in October, 1976 by the Reserve Bank of India from some of their ex-employees who were initially transferred to the Bank's service from Government in 1935 and retired from the Bank's service on different dates prior to 1960 is still under examination in Reserve Bank of India pending receipt of certain clarification sought by Reserve Bank of India from Government regarding practice being followed for similarly placed staff in Government.

Aerodrome at Phulbani, Orissa

4453. SHRI SRIBATCHA DIGAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal under Government's consideration to construct an aerodrome at Phulbani, Orissa; and

(b) if so, the probable date of its implementation?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTAM KAUSHIK): (a) No, Sir.

(b) Does not arise.

Committee on Simplification and Rationalisation of direct Tax Laws

4454. SHRI SUKHENDRA SINGH: SHRI D. B. CHANDRE GOWDA:

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government have since constituted a Committee of Experts to examine and suggest legal and administrative measures for simplification and rationalisation of direct tax laws; and

(b) if so, the details regarding its duties and functions and the time by which its report is likely to be submitted?

THE MINISTER OF FINANCE AND REVENUE AND BANKING SHRI H. M. PATEL): (a) Yes, Sir

(b) The terms of reference of the Committee are as under:—

(i) to recommend measures to simplify and rationalise the laws relating to income-tax, surtax, wealth-tax, gift-tax and estate duty, and to alter those laws with a view to making them readily comprehensible to taxpayers, reducing litigation and thus subserving the interest of the national economy;

(ii) to suggest ways and means of improving the administration of those laws and expediting assessments, appellate and other proceedings under those laws;

(iii) to examine the advisability of consolidating the four laws relating to income-tax surtax, wealth-tax and gift-tax into one Act;

(iv) to prepare drafts of the Bills for being presented before Parliament.

The Committee has been asked to submit its report by 31st December, 1977.

Introduction of helicopter service from Dibrugarh to Sadia

4455. SHRI K. B. CHETTRI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government of Assam has constructed a Helipad at Sadia, in District Dibrugarh, Assam;

(b) whether the same has been utilised; and

(c) if not, whether the Central Government propose to introduce Helicopter service from Dibrugarh to Sadia?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b). The information is being ascertained from the Government of Assam and will be laid on the Table of the Sabha.

(c) Indian Airlines have no helicopters in their fleet. No proposal has been received from any private operator for introduction of helicopter service between Dibrugarh and Sadia.

नये कपड़ा मिल खोलने का प्रस्ताव

4456. श्री भागीरथ भंडार : क्या वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय वस्त्र निगम का विचार तीन नये कपड़ा मिल खोलने का है और यदि हां, तो ये मिलें किन क्षेत्र में खोली जायेंगी तथा उनकी क्षमता क्या होगी; और

(ख) क्या राष्ट्रीय वस्त्र निगम को वर्ष 1976-77 में 36 करोड़ रुपये का घाटा हुआ है और यदि हां, तो घाटे को पूरा करने

तथा उसे लाभ में लाने के लिए सरकार क्या प्रयास कर रही है ?

वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री (श्री मोहन धारिया) : (क) 1976 के अन्त में यह निर्णय लिया गया था कि राष्ट्रीय वस्त्र निगम को तीन नई नियमित अभिमुख वस्त्र मिलों की स्थापना करनी चाहिये। एक मिल मुल्तानपुर जिले (उत्तर प्रदेश) के जगदीशपुर में तथा दूसरी मिल तिरुपति (आन्ध्र प्रदेश) में स्थापित करने का प्रस्ताव था। तीसरी मिल के स्थान के बारे में निर्णय नहीं लिया गया। फिर राष्ट्रीय वस्त्र निगम को सम्भाव्यता परियोजना रिपोर्ट तैयार करने के लिये कहा गया था। मामला समीक्षाधीन है।

(ख) राष्ट्रीय वस्त्र निगम ने 1976-77 के दौरान लगभग 35.75 करोड़ रु० का निबल घाटा उठाया है। राष्ट्रीय वस्त्र निगम की मिलों द्वारा उठाये गये नकद घाटे के मुख्य अंश की ऋणों के रूप में प्रतिपूर्ति की गई है ताकि इन मिलों की कार्यशील पूंजी आवश्यकताओं में कमी न पड़े। इन मिलों के कार्यचालन में सुधार करने के लिये जो महत्वपूर्ण कदम उठाये गये, निम्नोक्त हैं :—

- (1) मशीनों का आधुनिकीकरण / नवीकरण;
- (2) वेशी श्रम को सुव्यवस्थित करना ;
- (3) केन्द्रीकृत आधार पर कच्चे माल की विपुल प्राप्ति ;
- (4) उत्पादन के तरीके में विविधीकरण; तथा
- (5) विपणन नीति में परिवर्तन।